

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Dated : 3rd May, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Appeal No. 23 of 2012 &
I.A. Nos. 44 & 71 of 2012

BSES Yamuna Power Limited **...Appellant (s)**

Versus

Delhi Electricity Regulatory Commission & Ors. **...Respondent(s)**

Counsel for the Petitioner(s) : **Mr. Amit Kapur,**
Mr. Vishal Anand
Ms. Deepeika Kalia &
Mr. Nikhil Sharma

Counsel for the Respondent(s): **Mr. M.G. Ramachandran for**
R.3 & 9
Ms. Swapna Seshadri for R.6 & 7
Mr. Meet Malhotra, Sr Adv.
Mr. Ravi S.S. Chauhan
Mr. Prateek Dahiya for R.1
Mr. Rinku Gautam, JD (Tariff)

Appeal No. 24 of 2012 &
I.A. Nos. 45 & 70 of 2012

BSES Rajdhani Power Limited **...Appellant (s)**

Versus

Delhi Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Petitioner(s) : **Mr. Amit Kapur,**
Mr. Vishal Anand
Ms. Deepeika Kalia &
Mr. Nikhil Sharma

Counsel for the Respondent(s): **Mr. M.G. Ramachandran for**
R.3 & 9
Ms. Swapna Seshadri for R.6 & 7
Mr. Meet Malhotra, Sr Adv.
Mr. Ravi S.S. Chauhan
Mr. Prateek Dahiya for R.1
Mr. Rinku Gautam, JD (Tariff)

Appeal No. 184 of 2011**Delhi Transco Limited****...Appellant (s)****Versus****Delhi Electricity Regulatory Commission & Ors.****...Respondent(s)****Counsel for the Petitioner(s) :****Mr. M.G. Ramachandran****Ms. Swapna Seshadir****Counsel for the Respondent(s):****Mr. R.K. Mehta, Mr. David****Mr. Antaryami Upadhyay for R.1****Mr. Amit Kapur,****Mr. Vishal Anand****Ms. Sugandha Somani &****Mr. Nikhil Sharma for BRPL &****BYPL****Mr. Anand K. Srivastava for NDPL****ORDER**

The learned counsel for the Appellant submits that subsequent to the impugned Order that was passed on 25.01.2012, the Appellant has been paying not only the current dues but also the portion of the outstanding dues. This has been disputed by the learned counsel for Respondent Nos. 6 and 7.

So, the learned counsel for the Appellant is directed to file the affidavit to that effect whether they have shown *bona fide* in making the payment as per the Order dated 25.01.2012.

Post the matter on **10.05.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk

